

1	2	3	4	5
4.		Rajasthan	Gram Panchayat Ghars	180
5.		West Bengal	Gram Panchayat Ghars	5
2006-07 TOTAL:				640
6.	2007-08	Assam	Gram Panchayat Ghars	770
7.		Himachal Pradesh	Gram Panchayat Ghars	120
8.		Orissa	Gram Panchayat Ghars	350
9.		Manipur	Gram Panchayat Ghars	82
2007-08 TOTAL:				1322
10.	2008-09	Himachal Pradesh	GP Resource Centre	150
2008-09 TOTAL:				150
11.	2009-10	Himachal Pradesh	GP Resource Centre	150
12.		Manipur	Gram Panchayat Ghars	82
13.		Rajasthan	Gram Panchayat Ghars	180
14.		Karnataka	Gram Panchayat Ghars	40
2009-10 TOTAL:				452
15.	2010-11	Karnataka	Gram Panchayat Ghars	110
16.		Chhattisgarh	Gram Panchayat Ghars	290
2010-11 TOTAL:				400
17.	2011-12	Uttar Pradesh	Gram Panchayat Ghars	162
18.		Punjab	Gram Panchayat Ghars	267
19.		Chhattisgarh	Gram Panchayat Ghars	290
2011-12 TOTAL:			719	
Grand TOTAL:			3683	

Staff shortage in CBI

†2533. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the apex enquiry agency of the country CBI is facing staff shortage;

†Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether many types of enquiries are getting affected because of this; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): No, Sir. As on 1.12.2011, out of 6590 sanctioned staff strength of CBI, 5623 posts are filled up. The occurrence and filling up of vacancies, are continuous processes. Despite some vacancies in CBI, speedy investigation of various cases is ensured through effective use and deployment of existing personnel.

(b) The details of manpower position of CBI as on 1.12.2011 is as under:—

Cadre	Sanctioned Strength	Available Strength	Vacancy
Executive	4509	3819	690
Legal	318	210	108
Technical	155	116	39
Ministerial	1538	1435	103
Canteen posts	70	43	27
TOTAL:	6590	5623	967

(c) and (d) No, Sir. The general reasons due to which CBI cases remain pending under investigation are as under:-

- Pendency of Letters Rogatory (LR) with foreign countries.
- Non-traceability of accused persons.
- Delay in getting expert opinion.
- Stay by the courts.
- Complex and voluminous nature of cases.
- Delay in handing over the cases to CBI for investigation after initial investigation by local police.
- Pending sanction for prosecution.

RTI information on website

2534. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government would make it mandatory that information sought under RTI Act shall be posted online on websites of DoPT and the organisation from which it has been sought in view of large scale and unending assaults on RTI activists in the country;